

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 59874 of 2013

[Arising out of Order-in-Original No. 29/LDH/2013 dated 08.07.2013 passed by the Commissioner of Central Excise, Ludhiana]

Superfine Knitters

269, Industrial Area A,
Ludhiana, Punjab 141003

.....Appellant

VERSUS

**Commissioner of Central Excise & Service
Tax, Ludhiana**

GST Bhawan, F Block,
Rishi Nagar, Ludhiana,
Punjab 141001

.....Respondent

APPEARANCE:

None for the Appellant

Sh. Anurag Kumar with Sh. Raman Mittal, Authorized Representatives for
the Respondent

CORAM:

HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60518/2024

DATE OF HEARING: 10.09.2024

DATE OF DECISION: 10.09.2024

PER : S. S. GARG

On matter being called, neither anybody appeared nor there is any request for adjournment despite notice having been sent to them well in advance. On perusal of the previous order-sheets, we note that the matter has been coming up on Board repeatedly but no

counsel for the appellant appeared on any date of hearing. On previous date of hearing i.e. 16.07.2024, the counsel on record has withdrawn his Vakalatnama stating that they did not have any instructions from the appellant. It appears that the appellant is not interested in pursuing the appeal. As the appeal pertains to year 2013, we find no reasons to keep it on record; accordingly, the appeal is dismissed for non-prosecution with the liberty to the appellant to seek restoration by moving appropriate application giving sufficient reasons for non-appearance.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)